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### తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 6] HYDERABAD, TUESDAY, MARCH 18, 2025.

### **TELANGANA BILLS**

#### TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 18th March, 2025.

L. A. BILL No. 6 OF 2025.

## A BILL FURTHER TO AMEND THE TELANGANA ADVOCATES' WELFARE FUND ACT, 1987.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

- 1. (1) This Act may be called the Telangana Advocates' Welfare Fund (Amendment) Act, 2025.
- (2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Short title and commencement. Amendment of section 12, Act No.33 of 1987.

- 2. In the Telangana Advocates' Welfare Fund Act, 1987 (hereinafter referred to as the principal Act), in section 12,-
- (1) in sub-section (1), for the words "hundred rupees", the words "two hundred and fifty rupees" shall be substituted.
- (2) in sub-section (2), for the words "hundred rupees", the words "two hundred and fifty rupees" shall be substituted.

Amendment of section 12-A.

- 3. In the principal Act, in section 12-A,-
- (1) in sub-section (1), for the expressions "Rs.100/-", "Rs.86/-" and "Rs.14/-", the expressions "Rs.250/-", "Rs.215/-" and "Rs.35/-" shall respectively be substituted.
- (2) in sub-section (2), after the word "apportioned", the words and expression "@ 86% and 14% respectively" shall be inserted.

Amendment of section 15. 4. In the principal Act, in section 15, in sub-section (5), in clause (a), for the words "two thousand rupees", the words "three thousand rupees" shall be substituted.

Amendment of Schedule.

5. In the principal Act, for the Schedule under section 9 and 16, the following shall be substituted, namely:-

"SCHEDULE (See section 9 and 16)

SI. No	Years of Standing	Amount Payable
(1)	(2)	(3)
1	30	3,00,000/-
2	29	2,90,000/-
3	28	2,80,000/-

4	27	2,70,000/-
5	26	2,60,000/-
6	25	2,50,000/-
7	24	2,40,000/-
8	23	2,30,000/-
9	22	2,20,000/-
10	21	2,10,000/-
11	20	2,00,000/-
12	19	1,90,000/-
13	18	1,80,000/-
14	17	1,70,000/-
15	16	1,60,000/-
16	15	1,50,000/-
17	14	1,40,000/-
18	. 13	1,30,000/-
19	12	1,20,000/-
20	11	1,10,000/-
21	10	1,00,000/-
22	9	90,000/-
23	8	80,000/-
24	7	70,000/-
25	6	60,000/-
26	5	50,000/-

### STATEMENT OF OBJECTS AND REASONS

The Advocates' Welfare Fund Act, 1987 (Act No.33 of 1987) was enacted for the constitution of a Welfare Fund for providing medical facilities for the members of the Fund and their spouses, payment of retirement/death benefits etc., in the State.

The provisions of the Advocates' Welfare Fund Act, 1987, contemplates for payment of fund to the Advocates on cessation or suspension of practice, providing medical facilities for the members of the Fund and their spouses, payment of retirement/death benefits etc., from and out of the Advocates' Welfare Fund.

There has been constant demand for enhancement of benefits payable to the Advocates and accordingly the Secretary, Telangana Advocates' Welfare Fund requested for increasing the denomination of the Welfare Fund Stamp.

In exercise of the powers conferred by section 24-A of the Telangana Advocates' Welfare Fund Act, 1987 (Act No.33 of 1987), a notification has been issued vide. G.O.Ms.No.88, Law (D) Department, dated:13.12.2024, duly amending the Schedule.

Having considered the demand from the Advocates and the request of the Secretary, Advocates' Welfare Fund, it has been decided to enhance the Stamp value of "Nyayavadula mariyu vari Gumasthala Samkshema Nidhi" from Rs.100/- to Rs.250/- with consequential changes by amending the said Act, by way of legislation.

This Bill seeks to give effect to the above decision.

A. REVANTH REDDY, Chief Minister.

### MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorise the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and notification issued which are intended to cover matters mostly of procedure in nature.

The above position of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

> A. REVANTH REDDY, Chief Minister.

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND THE CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Telangana Advocates' Welfare Fund (Amendment) Bill, 2025, after it is passed by both the Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

A. REVANTH REDDY, Chief Minister.

Dr. V. NARASIMHA CHARYULU, Secretary to State Legislature.